GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 62 ANSWERED ON 4TH DECEMBER, 2025

IRREGULARITIES IN NHAI PROJECT

*62. DR. BACHHAV SHOBHA DINESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken any cognizance of the complaints raised regarding irregularities and substandard work done under the project for widening of existing two lane carriageway to four or six lane divided carriageway configuration for Dhule-Pimpalgaon section from kilometre 265 to kilometre 380 of National Highway (NH)-3 in the State of Maharashtra, if so, the details thereof;
- (b) whether the Government has instituted any enquiry to review the issue, if so, the details thereof including the findings of the investigation and if not, the reasons therefor;
- (c) whether cases of irregularities in construction of roads by the National Highways Authority of India (NHAI) and corruption through connivance between officers of NHAI and road construction companies have come to the notice of the Government during the last ten years, if so, the details thereof; and
- (d) the total number and the details of cases out of them in which action has been taken, case-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 62 ANSWERED ON 4TH DECEMBER, 2025 ASKED BY DR. BACHHAV SHOBHA DINESH REGARDING 'IRREGULARITIES IN NHAI PROJECT'.

- (a) Four laning of Dhule-Pimpalgaon section of NH-3 from km 265.00 to km 380.000 was completed in September 2011 on Build Operate Transfer (BOT) (Toll) Mode. Currently, the project is in O&M phase and the BOT Concession Period is up to April 2026. As per available records, no complaints were received regarding irregularities and substandard work during the upgradation of the existing 2-lane to 4-lane.
- (b) Does not arise.
- (c) & (d) In the last ten years, the Central Bureau of Investigation has filed a total of 6 cases pertaining to alleged irregularities and corruption in the National Highways Authority of India (NHAI) projects. The details are enclosed as Annexure-A. Further, the details of action taken against Contractor/ Concessionaire/ Consultant/ Officials in last 03 years are enclosed at Annexure 'B'.

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) & (d) OF LOK SABHA STARRED QUESTION NO. 62 ANSWERED ON 4^{TH} DECEMBER, 2025 ASKED BY DR. BACHHAV SHOBHA DINESH REGARDING 'IRREGULARITIES IN NHAI PROJECT'

Details of cases pertaining to alleged irregularities and corruption in the NHAI:

S.	RC No.	Current Status
No.		
1.	RC2182024A0008	Sanction prosecution under section 19 of The Prevention of
	dated 03.03.2024	Corruption Act, 1988 (Amended 2018) against the Officers
		of NHAI has been granted by NHAI.
2.	RC0082023A0013	Sanction prosecution under section 19 of The Prevention of
	dated 23.07.2023	Corruption Act, 1988 (Amended 2018) against the Officers
		of NHAI has been granted by NHAI.
3.	RC2182025A0007	Sanction prosecution under section 19 of The Prevention of
	dated 22.03.2025	Corruption Act, 1988 (Amended 2018) against the Officers
		of NHAI has been granted by NHAI.
4.	RC2172025A017	Sanction prosecution under section 19 of The Prevention of
	dated 11.07.2025	Corruption Act, 1988 (Amended 2018) against the Officers
		of NHAI has been granted by NHAI.
5.	RC2182024A0012	Sanction prosecution under section 19 of The Prevention of
	dated 08.06.2024	Corruption Act, 1988 (Amended 2018) against the Officers
		of NHAI has been granted by NHAI.
		Disciplinary proceedings for Major Penalty under CCS (CCA)
		Rules, 1965 are also in process against officers involved in
		the matter.
		Further, one officer has already been compulsorily retired,
		vide order dated 27.09.2024 under rule 56(j) of fundamental
		rules and regulation 10 of NHAI (recruitment, seniority & promotion) 1996.
6.	RC0232022A0010	Sanction prosecution section 19 of The Prevention of
		Corruption Act, 1988 (Amended 2018) against one officer
	RC0232022A0015	has been accorded by NHAI vide order dated 03.02.2023.
	Dated 23.12.2022	

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The details of actions taken against contractors/ concessionaires / consultants / officials during last three years due to poor quality / infrastructure failure due to various reasons, inter-alia, including debarring from participating in NH works, penalties, etc., is as under:

Contracto	or / Conce	ssionaire	Consultant			
Whom Penalty	(Rs. Crore)	No. of Firms Debarred / Terminated / Suspended	No. of Firms Against Whom Penalty Levied	Monetary Penalty (Rs. Cr.)	No. of Firms Debarred / Terminated Suspended	No. of Key Personnel /Suspended / Debarred
55	298	22	27	4	28	18

Further, 11 Officers were removed from service on account of performance assessment and other disciplinary actions taken on 11 Officers.
